

[Mr. Chairman]

to defray the charges that will come in course of payment during the year ending the 31st day of March, 1972, in respect of the heads of demands entered in the second column thereof against Demands Nos. 91, 92, 93 and 144 relating to the Ministry of Communications."

The motion was adopted

16.39 hrs.

CONVICTION OF MEMBER

MR. CHAIRMAN : I have to inform the House that the Speaker has received the following communication dated 28th June, 1971, from the Special Railway Magistrate and Magistrate First Class, Bhopal :—

"I have the honour to inform you that Shri B. S. Chowhan, Member, Lok Sabha, was tried at Bhopal before me on charges under Sections 120 and 128, Indian Railways Act. On the 28th June, 1971, after a trial lasting for one day, I found him guilty of above offences and sentenced him to imprisonment for one day."

16.40 hrs.

DEMANDS FOR GRANTS, 1971-72—Contd. MINISTRY OF LABOUR AND REHABILITATION

MR. CHAIRMAN : The House will now take up discussion and voting on Demand Nos. 63 to 67 and 132 relating to the Ministry of Labour and Rehabilitation for which 7 hours have been allotted.

Hon. Members present in the House who are desirous of moving their cut motions may send slips to the Table within 15 minutes indicating the serial numbers of the cut motions they would like to move.

SHRI S. M. BANERJEE (Kanpur) : You said, "Labour and Rehabilitation". Has "Employment" been omitted ?

DEMAND NO. 63—MINISTRY OF LABOUR AND REHABILITATION

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 1,15,64,000 including the sums already voted 'on account' for the relevant services be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Ministry of Labour and Rehabilitation'."

DEMAND NO. 64—DIRECTOR GENERAL, MINES SAFETY

MR. CHAIRMAN Motion moved :

"That a sum not exceeding Rs. 41,89,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Director General, Mines Safety'."

DEMAND NO. 6—LABOUR AND EMPLOYMENT

MR. CHAIRMAN Motion moved :

"That a sum not exceeding Rs 17,01,73,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Labour and Employment'."

DEMAND NO. 66—EXPENDITURE ON DISPLACED PERSONS

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 37,64,97,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972 in respect of 'Expenditure on Displaced Persons'."

DEMAND NO. 67—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF LABOUR AND REHABILITATION

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 9,67,000 including the sums already voted 'on account' for the relevant services be granted to the President to defray the